Approval of AICTE for Opening Pharmacy Colleges

3453. SHRI G.Y. KRISHNAN: SHRI M.A. BABY:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) what are the norms and guidelines laid down by the All India Council for Technical Education (AICTE), New Delhi for granting approval/recognition for starting New Pharmacy Colleges and introduction of approved technical courses including those under distance education programme:
- (b) whether AICTE have granted approval/recognition for medical laboratory technologist courses, if so, what are the details thereof, serial-wise; and
- (c) what are the names and details of various technical courses, serial-wise, for which AICTE granted approval/recognition to new institutions and the formalities required for the purpose?

THE DEPUTY MINISTER IN THE RESOURCE MINISTRY OF HUMAN DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c) The programmes/courses under Technical Education in the AICTE Act, 1987 include Engineering, Technology, Architecture, Town Planning, Management, Pharmacy, Applied Arts & Crafts etc. The All India Council for Technical Education has laid down norms and guidelines for granting approval for starting new institutions and/or introduction of new courses. The norms and guidelines seek fulfilment/ compliance of financial viability of the organisation, infrastructural and instructional facilities provided, affiliation, merit based admissions, fee structure as prescribed by AICTE, academic viability of the institute, teaching faculty recruited as prescribed by AICTE, manpower assessment etc.

The introduction of courses/programmes in various institutes in the country approved by AICTE covers a large number of disci-

plines and includes medical laboratory technologist courses.

Surplus Teachers in Kendriya Vidyalaya, Bhopal

3454. SHRI GURUDAS DAS GUPTA: PROF. SAURIN BHATTA-CHARYA:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to refer to the answers to Unstarred Questions 3384 and 1659 given in the Rajya Sabha in the 24th December, 1993 and the 4th March, 1994, respectively and state:

- (a) whether it is a fact that as per sanctioned staff strength there are surplus teachers in Kendriya Vidyalaya, Bhopal;
- (b) if so, what are the details thereof; and
 - (c) what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) As on date, in the Kendriya Vidyalaya, Phopal having sanctioned strength of 80, there are 89 teachers. But they are within the overall sanctioned strength of Vidyalayas located in the region and there are no surplus teachers in the Region. Adjustment of teachers within each Region is a continuous process.

(c) Does not arise.

Transfer of Teachers in Kendriya Vidyalaya

3455. SHRI GURUDAS DAS GUPTA: PROF. SAURIN BHATTACHARYA:

Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 2155 given in the Rajya Sabha on 17th December, 1993 and state:

sessions:

(a) what are the details of the teachers who had been posted in different Kendriya Vidyalayas where there were no vacancies for them during the current and preceding

Written Answers

- (b) what are the details of teachers who had been transferred to different Kendriya Vidyalayas in violation of the Transfer Guidelinees referred to in the reply during the current and preceding sessions; and
- (c) the details of the Authority/Officers at whose instance such transfers/postings were effected?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE (DEPARTMENT DEVELOPMENT EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) At no time the total number of teachers posted in the Kendriya Vidyalayas in each region exceeds the total sanitioned strength of teachers in that region. The adjustment of teachers within the region school-wise but without exceeding the sanctioned strength of the region as a whole is a continuous process attended to by the Assistant Commissioners of the region from time to time, taking into account the exigencies such as teachers going on leave; transfer on compassionate grounds; non-availability teachers in particular subjects in different schools etc. Such arrangements are made within the parameters laid down in the transfer guidelines.

(b) and (c) There is no violation of the transfer guidelines notified by the Kendriya Vidyalaya Sangathan. The transfer guidelines are clear and it provides for relaxation by the Commissioner, KVS wherever required.

Opening of More Kendriya Vidyalayas in the Country

3456. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that only 10—15 per cent of the eligible applicants for admission in Kendriya Vidyalayas at entry-level i.e. 1st standard, are actually given admissions every year; and

(o) if so, what is the reaction of Government to the demand for opening about 200 kendriya 'vidyalayas per year to cope with the flood of applicants for whom these kendriya Vidyalayas have been set up?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) Kendriya Vidyalaya Sangathan has intimated that the number of students seeking aumission in Class-I in most of the Kendriva Vidyalaya is generally more than the seats available for admission even for priority categories. The Sangathan does not maintain exact data about the number of registauon forms issued to prospective admission seekers.

(b) The Government has approved the opening of upto 20 Kendriya Vidyalayas per year in detence and civil sectors during the period 1993—98 and as many proposals as found suitable in the project sector. In the context of present financial stringencies, opening of 200 new Kendriya Vidyalayas annually is not feasible.

Action Against Suspended Principals of KVS

- 3457. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Principals of some Kendriya Vidyalayas were suspended/transferred or temporarily posted in regional offices with a view to ensuring a fair investigation into the allegations levelled against them during the preceding four years;
 - (b) if so, details thereof; and
- (c) the reasons for not shifting/sending on leave the officers of KVS' Head Office despite their facing a lot of serious allegations—both administration and financial ingularities and corruption recently?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPAREMENT OF